

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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Subject : Resumption of practice as an Advocate.

NOTIFICATION

No: -1156- /RG/LP Dated: 22/07/24

It is hereby notified that Shri Mushtaq Ahmad Zargar S/O Sh. Mohd. Sadiq Zargar R/O Mohalla Mir Sahib, District Baramulla bearing Certificate of Enrollment No.151/91 dated 27th of July, 1993, who had voluntarily suspended his practice as an Advocate, is now permitted to resume his practice as an Advocate on the Roll of Jammu and Kashmir Bar Council.

By Order.

(Signature)
(Registrar Administration)
High Court of J&K and Ladakh
Main Wing, Srinagar

No: 25005-94 /RG/LP Dated: 22/07/24

Copy to the: -

1. Registrar Judicial, High Court Wing, Srinagar.
 2. Principal District & Sessions Judge, Baramulla.
 3. Secretary, Bar Council of India, New Delhi.
 4. CPC, e-Courts, High Court of J&K and Ladakh, Srinagar with the request to get the same uploaded on the official website of the High Court for information of all the concerned.
 5. President, J&K High Court Bar Association, Srinagar.
 6. President, District Bar Association, Baramulla.
 7. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
 8. In-charge Library, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
 9. Shri Mushtaq Ahmad Zargar S/O Sh. Mohd. Sadiq Zargar R/O Mir Sahib, District Baramulla.
- for information

(Signature)
(Registrar Administration)